

to such lands situated throughout the territory of India and for matters connected therewith or incidental thereto

The question was put and the motion was adopted

PROF CHAMAN LAL GUPTA Madam, I introduce the Bill

**THE DELEGATED LEGISLATION PROVISIONS (AMENDMENT)
BILL, 2003**

THE MINISTER OF LAW AND JUSTICE AND THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ARUN JAITLEY): Madam, I beg to move for leave to introduce a Bill to amend certain Acts to implement the recommendations of the Committee on Subordinate Legislation regarding publication and laying of rules and other delegated legislation

The question was put and the motion was adopted

SHRI ARUN JAITLEY: Madam, I introduce the Bill

**THE ARBITRATION AND CONCILIATION (AMENDMENT)
BILL, 2003**

THE MINISTER OF LAW AND JUSTICE AND THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ARUN JAITLEY): Madam, I beg to move for leave to introduce a Bill to amend the Arbitration and Conciliation Act, 1996.

The question was put and the motion was adopted

SHRI ARUN JAITLEY: Madam, I introduce the Bill

**THE UTTAR PRADESH REORGANISATION (AMENDMENT)
BILL, 2003**

THE DEPUTY CHAIRMAN: The Uttar Pradesh Reorganisation (Amendment) Bill, 2003 This Bill has a very limited scope, and in the